

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

IA(I.B.C)/2727(CH)2023

IA(I.B.C)/2974(CH)2023

And

CP (IB) No.158/Chd/Hry/2023

IN THE MATTER OF:

Punjab National Bank

...

Petitioner

Versus

Mohita Indrayan

...

Respondent

Under Section: 95, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 29.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vaibhav Sharma, Advocate.

For the RP : Mr. Arora Vishwas Kumar, Advocate.

ORDER

Heard the submissions made by the learned counsel for the petitioner as well as the counsel for the respondent. With the consent of both the parties the matter now stands posted to 21.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)